The Maharashtra Legislature Members' Salaries and Allowances Act, 1956

Act 49 of 1956

Keyword(s):
Assembly, Chairman, Committee, Council, Minister, Parliamentary Secretary, Speaker

THE MAHARASHTRA LEGISLATURE MEMBERS’ SALARIES AND ALLOWANCES ACT.

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BOMBAY ACT No. XLIX OF 1956.\(^1\)

[THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT].

[This Act received the assent of the Governor on the 30th November 1956; assent was first published in the Bombay Government Gazette, Part IV, on the 30th November 1956.]

Amended by Bom. 41 of 1957.
" " 43 of 1958
" " 38 of 1959.
" " 66 of 1959.

Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Mah 29 of 1960.
" " 17 of 1962.
" " 23 of 1964.
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" " 11 of 1966.
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" " 21 of 1969.
" " 24 of 1969.
" " 52 of 1969.
" " 2 of 1970.
" " 23 of 1970.
" " 16 of 1972.
" " 49 of 1972.
" " 64 of 1974 (1-1-1975).\(^*\)
" " 40 of 1975 (8-9-1975).\(^*\)
" " 1 of 1976 (14-4-1976).\(^*\)
" " 8 of 1978 (27-3-1978).\(^*\)
" " 9 of 1978 (7-3-1978).\(^*\)
" " 19 of 1978 (15-4-1978).\(^*\)
" " 15 of 1980.

An Act to provide for the salaries and allowances of Members of "[the Maharashtra Legislature] and certain other matters.

WHEREAS it is expedient to provide for the salaries and allowances of Members of "[the Maharashtra Legislature] and certain other matters as hereinafter appearing; It is hereby enacted in the Seventh Year of the Republic of India as follows :-

1. \(^8\)\(\{\) This Act may be called the Maharashtra Legislature Members' Salaries and Allowances Act.\]\(^8\)\)

2. It shall be deemed to have come into force on the 1st day of November 1956.

2. In this Act, unless there is anything repugnant in the subject or context,— Definitions.

(a) "Assembly" means the "[Maharashtra Legislative Assembly];
(b) "Chairman" means the Chairman of the Council;
(c) "Committee" means a committee of the [Assembly or the Council or a joint committee of both, as the case may be;]

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\(^1\) For Statement of Objects and Reasons, see Bombay Government Gazette, 1956, Part V, pages 341-42.
\(^8\) These words were substituted for the words "the Bombay Legislature" by Mah. 15 of 1980, Schedule.
\(^8\) Sub-section (1) was substituted, ibid.
\(^4\) These words were substituted for the words "Bombay Legislative Assembly" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
\(^*\) This indicates the date of commencement of Act.
(d) "Council" means the \([\text{Maharashtra Legislative Council}]\);
(e) "Member" means a Member of the Assembly or the Council, as the case may be;
(f) \([\text{"Minister", "Minister of State" and "Deputy Minister" means respectively a Minister, a Minister of State and a Deputy Minister] of the \([\text{Government of Maharashtra}],\) and "Minister" includes the Chief Minister \([\text{and the Deputy Chief Minister}].\)

[(ff) "new Member" means \([\text{Member who is elected or nominated to the Mah. Assembly or Council after the commencement of the Bombay Legislature Members' Salaries and Allowances (Amendment) Act, 1969, and includes a Member who is re-elected or re-nominated.}\)]

(g) "Parliamentary Secretary" means a Parliamentary Secretary to a Minister;
(h) "Speaker" means the Speaker of the Assembly;
(i) "term of office" means—
(a) in relation to a new Member, the period beginning with the date when such Member takes his seat in the Assembly or, as the case may be, in the Council for such other earlier date as the State Government may by order specify in this behalf, if he is not likely to take his seat as aforesaid within fifteen days of the date of occurrence of the vacancy or the date of the notification of his election or nomination, whichever is later,] and ending with the date on which his seat becomes vacant;
(b) in relation to any other Member, the period at whichever date begun, Mah. before the commencement of the \([\text{[Bombay Legislature Members' Salaries and Allowances (Amendment) Act, 1969] and ending with the date on which his seat becomes vacant.}\]

Salaries to be paid to Members and consolidated allowances.

3. \([\text{[(I)] There shall be paid to each Member during the whole of his term of office a salary at the rate of \([\text{Rs. 300}]\) per month.}\)

\([\text{[7] There shall be paid to each Member during the whole of his term of office a sum of \([\text{Rs. 200}]\) as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.}\]

3A. [Salary and allowances of Leaders of Opposition.] Deleted by Mah. 8 of 1978, s. 14(a).

1 These words were substituted for the words "Bombay Legislative Council" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
2 These words were substituted for the words "Minister" and "Deputy Minister" means respectively a "Minister and a Deputy Minister" by Mah. 52 of 1969, s. 2.
3 These words were substituted for the words "Government of Bombay" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
4 These words were inserted by Mah. 9 of 1978, s. 4.
5 Clause (I) was inserted by Bom. 43 of 1958, s. 2(1).
6 These words, brackets and figures were substituted for the words, brackets and figures "a Member who takes his seat in the Assembly or Council after the commencement of the Bombay Legislature Members' Salaries and Allowances (Amendment) Act, 1958" by Mah. 21 of 1969, 2 s.(a).
7 Clause (I) was added by Bom. 43 of 1958, s. 2(2).
8 These words were inserted by Mah. 21 of 1969, s. 2(6)(i).
9 These words, brackets and figures were substituted for the words, brackets and figures "Bombay Legislature Members' Salaries and Allowances (Amendment) Act, 1958", ibid. s. 2(6)(ii).
10 Section 3 was re-numbered as sub-section (I) and sub-section (2) was added by Bom. 38 of 1959, s. 2(1).
11 These words were inserted by Bom. 43 of 1958, s.3.
12 These letters and figures were substituted for the letters and figures "Rs. 250" by Mah. 52 of 1969, s. 3(1).
13 These letters and figures were substituted for the letters and figures "Rs. 150", ibid. s. 3(2).
14 These words were added by Bom. 38 of 1959, s. 2(2).
4. There shall be paid, subject to such rules or orders as may be made under section 8] in this behalf, to each Member a daily allowance [at the rate of 8(Rs. 30)] for each day of the period of residence for the purpose of attending the session of the Assembly or Council or the meeting of a Committee, as the case may be, at the place where such session or meeting is held [or for each day of the period of residence at any place where any business connected with the Member’s duties as Chairman of a Committee is transacted [or where any other business connected with his duties as Member is transacted]:

Provided that in the case of a Member, who ordinarily resides or carries on business at the place where such session or meeting is held [or where such business is transacted], there shall be paid to such Member subject to the rules or orders as aforesaid daily allowance [at the rate of 8(Rs. 30)] for each day on which he attends such session or meeting [or transacts such business]; but a break of not more than three days between two successive meetings [or days on which such business is transacted] shall be deemed to be days of attendance [or of the transaction of such business] for such Member who does not leave the place of session or meeting [or of the transaction of such business] during such break.

[Explanation.—For the purposes of this section and section 5, attendance of a Member, with the approval of the Speaker or the Chairman, as the case may be, at any place for participating in any refresher course in parliamentary practice and procedure, or for being present at any seminar, conference or meeting of any Parliamentary Association, University or other recognised body on matters connected with any parliamentary affairs, shall be deemed to be attendance of the Member at that place for transacting a business connected with his duties as a Member.]

5. (1) There shall be paid to each Member a travelling allowance for a journey undertaken for the purpose of attending the session of the Assembly or Council or a meeting of a Committee to the place where such session or meeting is held [or for the purpose of transacting any business connected with his duties as Chairman of a Committee [or of attending to any other business connected with his duties as Member], to the place where such business is to be transacted,] and for the return journey from such place—

[10(i)] at the rate of one and one-half of the first class fare for a journey by railway or steamer, irrespective of the class in which the Member actually travels, and]

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1 These words and figures were substituted for the words “as the State Government may make” by Bom. 38 of 1959, s. 3.
2 This portion was substituted for the words, figures and letters “at the rate of Rs. 10” by Mah. 3 of 1965, s. 3.
3 These letters and figures were substituted for the letters and figures “Rs. 21” by Mah. 52 of 1969, s. 4.
4 These words were inserted by Mah. 17 of 1962, s. 2(i).
5 These words were inserted by Mah. 19 of 1978, s. 2(a).
6 These words were inserted by Mah. 17 of 1962, s. 2(2).
7 This Explanation was added by Mah. 19 of 1978, s. 2(b).
8 These words were inserted by Mah. 17 of 1962, s. 3 (i).
9 These words were inserted by Mah. 3 of 1965, s. 4(a)(i).
10 Clause (i) was substituted, ibid., s. 4(a)(ii).
(ii) at such rate per mile for a journey by road, sea or river in addition to the journey by railway or steamer, as may likewise be prescribed 16:*

Provided that nothing in this sub-section shall entitle a Member to travelling allowance, if such Member ordinarily resides or carries on business at the place where such session or meeting is held 2[or such business is transacted]:

3[Provided further that, if a Member ordinarily resides or carries on business at any place outside the State of Maharashtra, he shall be entitled to travelling allowance under this section only for that part of his journey which is performed within the limits of the State:]

4[Provided also that] where a Member travels 6[by railway or steamer] in accordance with the facilities provided under section 5AC, or travels on a free pass under section 5A he shall be entitled only to a travelling allowance of an amount equal to one first class fare for the distance travelled as if such journey had been performed by railway.]

<table>
<thead>
<tr>
<th>Allowances to Chairman or member of Committee when on duty in any part of India.</th>
<th>85AA. There shall be paid to the Chairman or a member of Committee in respect of a journey performed by him in the course of a tour in any part of India, undertaken in the discharge of his duties as such Chairman or member, 16[daily and travelling allowances] at the same rates as are provided for in sections 4 and 5.</th>
</tr>
</thead>
<tbody>
<tr>
<td>16 5AB. Notwithstanding anything contained in sections 5 and 5AA, any Committee entitled to travel 16[by air-conditioned coach or by air].</td>
<td></td>
</tr>
</tbody>
</table>

1[f] Member may, for the purpose of transacting any business connected with his duties as 16[Chairman of any Committee] undertake or perform the journey referred to in those sections [either by railway in an air-conditioned coach or by air] and in that case, he shall be entitled to receive travelling allowance of an amount equal to one and one-fourth 1[f] of the fare for the air-conditioned class, or as the case may be, of the air fare] for each such journey.]

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1. The words "by the State Government" were deleted by Bom. 38 of 1959, s. 4(2).
2. These words were inserted by Mah. 17 of 1962, s. 3(1).
3. This proviso was inserted by Mah. 11 of 1966, s. 2(a).
4. This proviso was substituted by Mah. 3 of 1965, s. 4(a)(ii).
5. These words were substituted for the words "Provided further that" by Mah. 11 of 1966, s. 2(b).
6. These words were substituted for the words "by railway" by Mah. 64 of 1974, s. 2.
7. Sub-section (2) was deleted, ibid., s. 4(b).
8. This section was inserted by Mah. 17 of 1962, s. 4.
9. These words were substituted for the words "daily, travelling and conveyance allowances" by Mah. 3 of 1965, s. 5.
10. Sections 5AB and 5AC were inserted by Mah. 3 of 1965, s. 6.
11. Section 8 of Mah. 3 of 1965 reads as follows:—
12. "Section 5AB inserted in the principal Act by section 6 of this Act shall be deemed to have come into force on the 15th day of December 1961."
13. The words "the Leaders of the opposition when undertaking or performing any journey for the purposes of these sections and" were deleted by Mah. 8 of 1978, s. 14(a)(ii).
14. These words were substituted for the words beginning with "Chairman of the Committee" and ending with "or Committee on Government Assurances" by Mah. 49 of 1972, s. 2(a).
15. These words were substituted for the words "by air" by Mah. 24 of 1969, s. 2(c).
16. These words were substituted for the words "of the air fare" by ibid., s. 2(b).
17. The words "Leaders of Opposition and" were deleted by Mah. 8 of 1978, s. 14(a)(ii).
18. The word "certain" was deleted by Mah. 49 of 1972, s. 2(b).
5AC. Every member shall with effect from such date as may be notified by Free transit the State Government in the Official Gazette, be provided with facilities which shall by railway entitle him at any time to travel by first class, by any railway [in any part of India [or by steamer. in any part of Maharashtra], in such manner and subject to such conditions, as may by rules or orders be prescribed in that behalf):

Provided that such travel by railway in any part of India outside the State of Maharashtra may be availed of by the member either singly or jointly with his spouse so however that the distance so travelled by the member outside the State, and by the spouse from the place of residence of the spouse in the State in any year does not in the aggregate exceed ten thousand kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by a member jointly with his spouse, the number of kilometres travelled by him outside the State of Maharashtra and by his spouse from the place of residence of the spouse in the State, shall be counted, separately.

5A. Every member shall be provided with one free non-transferable pass Free transit [(together with a voucher book, for reservation of seats without charge)] which shall entitle him at any time to travel by such road transport services (in any part of the State of Maharashtra in which those services operate), in such class of accommodation therein, and subject to such conditions, as may by rules or orders be prescribed in that behalf.

5B. Notwithstanding anything contained in this Act, a person on ceasing to be a member, shall be entitled, and be deemed always to have been entitled—

(a) for the day next succeeding the day on which he ceased to be a member to Daily allowance and travelling allowance to Members on vacating seats.

(b) for the return journey, to travelling allowance at the rate provided for in section 5 for such journey.

5C. (1) A Member shall be entitled to have a telephone installed at Govern- Telephone ment cost at the place where he ordinarily resides or at any other place in the State facilities which is also used by him for residence. The amount of initial deposit, installa. tion and rental charges shall be borne by the State Government.

(2) Where a Member has a telephone installed at a place of his residence referred to in sub-section (1) at his own cost, then the rental charges in respect of such telephone shall be borne by the State Government.

(3) There shall be paid to every Member from the 1st day of January 1975 a sum of Rs. 200 per month irrespective of the fact whether or not telephone facility has been provided under this section or whether the member has a telephone installed at his own cost.

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1 These words were substituted for the words "in any part of the State of Maharashtra" by Mah. 64 of 1974, s. 3(a).
2 This proviso was added, ibid., s. 3(b).
3 These words were inserted, ibid., s. 3(c).
4 Section 5A was substituted for the original by Mah. 29 of 1960, s. 3.
5 These words were inserted by Mah. 29 of 1967, s. 3.
6 Section 5B was inserted by Bom. 66 of 1959, s. 2.
7 Section 5C was substituted for the original by Mah. 40 of 1975, s. 2.
6. (1) A member shall be entitled to residential accommodation (either without payment of rent or on payment of such rent and) on such scale and on such conditions and to such other facilities as may be prescribed by rules or orders made under section 8.

(2) Subject to rules or orders made under section 8, a member shall be entitled for himself and for members of his family who are residing with, and dependant on him, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purpose of this sub-section, the expression “a member of his family” means the husband, wife, son, daughter, father, mother, brother or sister.

6A. Without prejudice to the other provisions of this Act, every member who travels with his spouse shall once during every session be entitled to one first-class railway fare or, as the case may be, a steamer fare for his spouse from his usual place of residence to the place where the session is held and for the return journey from such place.

7. Notwithstanding anything contained in this Act, a Minister, Minister of State or Deputy Minister, the Speaker or Chairman of a Leader of the Opposition] Ministers of or a salaried Parliamentary Secretary shall not be entitled to any salary, allowances, or provision for residential accommodation under this Act, by reason of the fact that [the Minister, Minister of State, Deputy Minister, Speaker, Chairman of Leader of the Opposition] or salaried Parliamentary Secretary is a member of the Assembly or Council.

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1 Section 6 was substituted by Mah. 23 of 1964, s. 2.
2 These words were inserted by Mah. 3 of 1965, s. 7.
3 Section 6A was inserted by Mah. 64 of 1974, s. 5.
4 These words were substituted for the words “steamer fare and” by Mah. 11 of 1976, s. 3, Second Sch.
5 These words were substituted by Mah. 52 of 1969, s. 5(f).
6 These words were inserted by Mah. 8 of 1978, s. 14(c)(i).
7 These words were inserted, ibid., s. 14(c)(ii).
8 These words were substituted for the words “Ministers, Deputy Ministers,” by Mah. 52 of 1969, s. 5(2).
9 These words were inserted by Mah. 8 of 1978, s. 14(c)(iii).
8. *(1) (a) For the purpose of making rules or orders under this section, there shall be constituted a Joint Committee of both Houses of the State Legislature consisting of five members from the Council nominated by the Chairman and ten members from the Assembly nominated by the Speaker.

(b) The Joint Committee constituted under clause (a) shall elect its Chairman and shall have power to regulate its procedure.

(c) A member of the Joint Committee shall hold office as such member for one year from the date of his nomination and any casual vacancy in the Joint Committee may be filled by nomination by the Chairman or the Speaker, as the case may be.

(d) The Joint Committee constituted under clause (a) may, in consultation with the State Government, make rules or orders for carrying out the purposes of this Act.

(e) Any rules or orders made under clause (d) shall not take effect until they are approved and confirmed by the Chairman and the Speaker and are published in the Official Gazette; and such publication of the rules or orders shall be conclusive proof that they have been duly made.

(2) Any rule or order under this section may be made so as to be retrospective to any date not earlier than the 1st day of November 1956.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

Bom. 9. The Bombay Legislature Members' Salaries and Allowances Act, 1937, the Repeal of Bombay Legislature Members' Daily Allowance Act, 1950 and the Bombay Legislature Members' Travelling Allowance Act, 1950 (in this section referred to as the Bom; XXI said Acts), and any law corresponding to the provisions of this Act in force immediately before the 1st day of November 1956 in or in relation to any territories which 1950, after that date form part of the new State of Bombay shall stand repealed:

Provided that notwithstanding such repeal any rules or orders made under the said Acts, shall, so far as they are not inconsistent with the provisions of this Act, continue in force and be deemed to have been made under the provisions of this Act, unless and until they are superseded by any rules or orders made under this Act.

*Sub-section (1) and the marginal note were substituted for the original by Bom. 38 of 1952, s. 6.
Mahrashtra Shasan Rajpatra

A Sangadaran

Pratishtita Prakashan

Sadanvar, Sh. 5, 2007/Vasahat 15, Sakke 1929

Swatantra Sankalan Bhunun Faiil Kharaanaa de Bhagilaa Bongile Purush Krupaak Hitle Aahet.

Bhag Aat

Mahrashtra Vidhanmandalache Adhiniyam va Rajyvalaangi Prakhsapit Kelnale Adhvaarsh va Kelnale Vinnyam Aanh Vinidi va Naya Vibhagakshan Aalesi Vibhayekeye (Hapradhi Anuvard).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2007 (Mah. Act No. XVIII of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government;
Law and Judiciary Department.

Mahrashtra Act No. XVIII of 2007.

(First published, after having received the assent of the Governor, in the "Mahrashtra Government Gazette", on the 5th May 2007).

An Act further to amend the Mahrashtra Legislature Members' Salaries and Allowances Act.

WHEREAS it is expedient further to amend the Mahrashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :-

1. This Act may be called the Mahrashtra Legislature Members' Short title. Salaries and Allowances (Amendment) Act, 2007.

(Bhag Aat —- 6/ [Kism : Rupee 9.00]
2. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (j),—

(a) in clause (i), for the words “the first class fare” the words “the air-conditioned two-tier fare” shall be substituted;

(b) in the first proviso, for the words “rupees five per kilometre” the words “rupees six per kilometre” shall be substituted.
MAHARASHTRA ACT No. XX OF. 2008.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 9th May).

An Act further to amend the Maharashtra Legislature Members’ Salaries and Allowances Act and the Maharashtra Legislature Members’ Pension Act, 1976.

WHEREAS it is expedient further to amend the Maharashtra Legislature Members’ Salaries and Allowances Act and the Maharashtra Legislature Members’ Pension Act, 1976, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:—

(485)
CHAPTER I
Preliminary.

1. This Act may be called the Maharashtra Legislature Members' Salaries and Allowances and Pension (Amendment) Act, 2008.

CHAPTER II
Amendment to the Maharashtra Legislature Members' Salaries and Allowances Act.

Amendment of section 5 of Bom. XLIX of 1956.

2. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (1A), for the words “twelve single journeys” the words “twenty single journeys” shall be substituted.

CHAPTER III
Amendment to the Maharashtra Legislature Members' Pension Act, 1976.

Amendment of section 4 of Mah. I of 1977.

3. In section 4 of the Maharashtra Legislature Members' Pension Act, 1976, in sub-section (1), the proviso shall be deleted and shall be deemed always to have been deleted.
By order and in the name of the Governor of Maharashtra,

M. N. GILANI,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVI OF 2008.

(First published, after having received the assent of the Governor, in the “Maharashtra Government Gazette” on the 8th August 2008.)

An Act further to amend the Maharashtra Legislature Members’ Salaries and Allowances Act.

WHEREAS it is expedient further to amend the Maharashtra Legislature Members’ Salaries and Allowances Act, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:

(680)

भाग आठ—१३१  [क्रमित : रुपये १५,००]
1. This Act may be called the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2008.

2. In section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act, for sub-section (4), the following sub-section shall be substituted, namely:

"(4) There shall be paid to every Member a lump sum amount of Rs. 25,000 per month as a mileage allowance for the purpose of touring."
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009 (Mah. XVIII of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. Patel,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2009.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 27th June 2009).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.
WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixtieth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009.

(2) It shall come into force with effect from the 1st July 2009.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

2. In section 4A of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act”), for the words “four lakh rupees” the words “six lakh rupees” shall be substituted.

3. In section 12B of the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.
CHAPTER III

AMENDMENT TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

4. In section 10C of the Maharashtra Ministers' Salaries and Allowances Act, for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

5. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Members' Salaries and Allowances Act"), to sub-section (1A), the following Explanation shall be added, namely:

"Explanation.—For the purposes of this sub-section, in relation to a member whose nearest airport from his residence is situated out of the State, the term "nearest airport from his residence, within the State" shall include such airport situated out of the State, which is nearest from his residence."

6. In section 6 of the Members' Salaries and Allowances Act, in sub-section (3), for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

CHAPTER V

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' PENSION ACT, 1976.

7. In section 3 of the Maharashtra Legislature Members' Pension Act, 1976 (hereinafter, in this Chapter, referred to as "the Legislature Members' Pension Act"), in sub-section (1),

(a) for the words "ten thousand rupees" the words "fifteen thousand rupees" shall be substituted;

(b) in the first proviso, for the words "seven hundred fifty rupees" the words "one thousand rupees" shall be substituted.

8. In section 4A of the Legislature Members' Pension Act,—

(a) in sub-section (2),—

(i) for the words, letters and figures "the 1st day of May 2008" the words, letters and figures "the 1st July 2009" shall be substituted;

(ii) for the words "rupees five thousand" the words "rupees seven thousand five hundred" shall be substituted;

(b) in sub-section (2A),—
(i) for the words, letters and figures “the 1st May 2008” the words, letters and figures “the 1st July 2009” shall be substituted;

(ii) for the words “rupees five thousand” the words “rupees seven thousand five hundred” shall be substituted;

(c) in sub-section (2B), for the words, figures and letters “the 1st May 2008, at the rate of rupees five thousand per month” the words, figures and letters “the 1st July 2009, at the rate of rupees seven thousand five hundred per month” shall be substituted.

CHAPTER VI

AMENDMENT TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Amendment of section 10A of Mah. VIII of 1978.

9. In section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislative Members’ Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010 (Mah. Act No. XXXII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2010.
(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st December, 2010).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and
CHAPTER I
PRELIMINARY

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislature Members’ Salaries and Allowances, and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st April 2010.

CHAPTER II
AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

2. In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act”), for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted.

3. In section 4 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, in subsection (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.
4. In section 7A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act,—
   (a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;
   (b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.

5. Throughout section 8 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

6. In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.

7. After section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be inserted, namely:

   “10-1A. There shall be placed at the disposal of the Deputy Chairman and the Deputy Speaker each, a sumptuary allowance of three lakh rupees per annum.”

8. In section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

9. In section 11 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS’ SALARIES AND ALLOWANCES ACT.

10. In section 3 of the Maharashatra Ministers’ Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers’ Salaries and Allowances Act”),—
   (a) for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted;
   (b) for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.
11. In section 4 of the Ministers' Salaries and Allowances Act, in sub-section (1) for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

12. In section 7 of the Ministers' Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

13. In section 8A of the Ministers' Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

14. In section 10A of the Ministers' Salaries and Allowances Act—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.

15. Throughout section 10B of the Ministers' Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

16. In section 3 of the Maharashtra Legislature Members’ Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Legislature Members’ Salaries and Allowances Act”),—

(a) in sub-section (1), for the letters and figures “Rs. 2,000” the letters and figures “Rs. 8,000” shall be substituted;

(b) in sub-section (2), for the letters and figures “Rs. 1,500” the letters and figures “Rs. 3,000” shall be substituted.

17. In section 4 of the Legislature Members’ Salaries and Allowances Act, for the letters and figures “Rs. 500” the letters and figures “Rs. 1,000” shall be substituted.
18. In section 5 of the Legislature Members’ Salaries and Allowances Act, for sub-section (1A), the following sub-section shall be substituted, namely:—

“(1A) Notwithstanding anything contained in sub-section(1), any member may undertake or perform journey by air from any airport to any cities or towns or from any cities or towns to any airport, within the State, total thirty-two single journeys; and journey from any airport within the State to any airport situated out of the State within the territory of India, total eight single journeys during the entire period of a year.

Explanation.—For the purposes of this sub-section, the term “any airport within the State” shall include such airport situated out of the State, which is nearest from his place of residence.”

19. In section 6 of the Legislature Members’ Salaries and Allowances Act,—

(a) in sub-section (4), for the letters and figures “Rs. 25,000” the letters and figures “Rs. 46,000” shall be substituted;

(b) in sub-section (5), for the letters and figures “Rs. 7,500” the letters and figures “Rs. 10,000” shall be substituted.

CHAPTER V

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

20. In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the letters and figures “Rs. 5,000” the letters and figures “Rs.10,000” shall be substituted.

21. In section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

22. In section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.
23. After section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, the following section shall be inserted, namely:

"4A. There shall be placed at the disposal of each Leader of Opposition, a sumptuary allowance of three lakh rupees per annum."

24. Throughout section 7 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

25. In section 9 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs.12,000” shall be substituted.
An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislature Members’ Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016 (Mah. Act No. XVII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,
Principal Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XVII OF 2017.
(First published, after having received the assent of the Governor in the “Maharashtra Government Gazette”, on the 16th January 2017).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.
CHAPTER I
PRELIMINARY

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislature Members’ Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016.

(2) It shall be deemed to have come into force with effect from the 24th August 2016.

CHAPTER II
AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

2. In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act”), for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted.

3. In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted.

4. Section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, shall be deleted.

5. In section 11A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, sub-section (2) shall be deleted.

CHAPTER III
AMENDMENTS TO THE MAHARASHTRA MINISTERS’ SALARIES AND ALLOWANCES ACT.

6. In section 3 of the Maharashtra Ministers’ Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers’ Salaries and Allowances Act”),-

(1) in sub-section (1), for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted;

(2) in sub-section (2), for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted.

7. In section 5 of the Ministers’ Salaries and Allowances Act, sub-section (2) shall be deleted.
CHAPTER IV
AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS’ SALARIES AND ALLOWANCES ACT.

8. In section 3 of the Maharashtra Legislature Members’ Salaries and Allowances Act, for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Save as otherwise provided in this Act, there shall be paid to the Members, during the term of his office, the salary equivalent to the minimum basic pay and dearness allowance admissible to the Principal Secretary to the Government of Maharashtra and as revised, from time to time.”.

CHAPTER V
AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

9. In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted.

10. In section 5 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, sub-section (2) shall be deleted.
WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2018.

(2) It shall be deemed to have come into force with effect from the 24th August 2016.

2. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (1),—

(a) the first proviso shall be deleted;

(b) in the second proviso, for the words “Provided further that” the words “Provided that” shall be substituted;

(c) in the third proviso, for the words “Provided also that” the words “Provided further that” shall be substituted.

MAHARASHTRA ACT No. LVII OF 2018.

(First published, after having received the assent of the Governor in the “Maharashtra Government Gazette”, on the 13th August 2018).

An Act further to amend the Maharashtra Legislature Members' Salaries and Allowances Act.

WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2018.

(2) It shall be deemed to have come into force with effect from the 24th August 2016.

2. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (1),—

(a) the first proviso shall be deleted;

(b) in the second proviso, for the words “Provided further that” the words “Provided that” shall be substituted;

(c) in the third proviso, for the words “Provided also that” the words “Provided further that” shall be substituted.
MAHARASHTRA ACT No. XVI OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 18th March 2020.)

An Act further to amend the Maharashtra Legislature Members’ Salaries and Allowances Act.

XLIX of 1956.

WHEREAS it is expedient further to amend the Maharashtra Legislature Members’ Salaries and Allowances Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Maharashtra Legislature Members’ Salaries and Allowances (Amendment) Act, 2020.

   (2) It shall be deemed to have come into force with effect from the 1st January 2020.

(१)
2. In section 6 of the Maharashtra Legislature Members’ Salaries and Allowances Act, after sub-section (5), the following sub-section shall be added, namely:—

“(6) With effect from the date of commencement of the Maharashtra Legislature Members’ Salaries and Allowances (Amendment) Act, 2020, every Member shall be entitled, free of charge, to the service of a Driver. For this purpose, the Member may appoint any person, possessing valid driving licence and who has not attained the age of sixty years, as a Driver. The Driver so appointed shall receive such fixed salary per month, as may be specified by order issued by the Government, from time to time.”.